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Affidavit to be Furnished by the candidate alongwith Nomination Paper Before the Returning Officer

gli Shashi Bushan Hari privite of Late Bilayat Hazari

yith Rampas Rauta (mention full postal address), a candidate at the above

section, do hereby solemnly affirm and state on oath as under:

(silke out whichever is not applicable)

(2) Details of PAN and status of filing of Income tax return :

imes	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown In Income Tax Return (in Rupees)
lf	MA	NEU	NU
ouse-		10	tr.
ependent 1		20	
pendent 2	- "	75	
ependent 3	1		,
pendent	3	3	3

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

SI. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	Musheshwar Ashen As Caso 49/96 9 35/90 8 92/85
(b)	Name of the court, Case No. and Date of order taking cognizance :	1st class Benjana
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s):	1

4. Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	PEN
(b)	Name of the Court(s), Case No. and	b.
	Date(s) of order(s).	

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(5) That I give height below the details of i. ie assets (movable and is movable etc.) of myself, my spouse and all dependents:

A. Details of movable assets:

(Note

1. Assets in joint name indicating the extent of joint ownership will also have to be given

In case of deposit/Investment, the details including Serial Number. Amount, Date of Deposit, the Scheme.
 Name of Bank/Institution and Branch are to be given

 Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
)	Cash in hand	2.00,000	(12)	Hell	NEE!	net/
(ii)	Details of Deposits in Bank a accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial 2. Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit 3.	SBT VIDHAN MANDAL M No-200588124 M3: - 54,000 Central Back W-24100 Dearword Mc 10-20-2793 VBT K-34001118535 M2 24199 10	Courtral Bank K. St. an Dealinger, Dig. He No-3125137734 Rs5100. 63 Alc No-312546108 RS1-32,000			
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	17101	HILL	10		
(iv)	Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or	SBJ life RS-1,00,000 (Pierry Paid) (Assundvalue) & Aviva RS-1,84,800 (Primbly Paid)	NUO		v	,,
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount,	Bihaz vidlan Salda viala Leva Pa:- 5,00,000	*	,	*1	7
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	Scrapio M2DI Rs-7,00,000	***	*	17	h
(vii)		1 hold bluened weight 50 m R-1,50,000	R1 - 30,000	h	7,	11
	I The second sec	2. Silver Revalue weight 529m Rs-30,000	1 Selver elevent weight - 200g. Rs-12000			

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(Vi) Any other assets such as value of			NUL	- mark	
(Claims/interest			NO. A	10,761	442
(ix, Gross Total value	7,29,499	79100	17	34	

3. Details of Immovable assets:

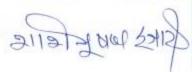
(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land Location(s) Survey number(s)	Kuseshuns Hen Thun	13:59	NUR	KPO	NED
	Area (Total measurement in acres)	39 Cur	19	ti	11	17
	Whether inherited property (Yes or NO)	NIE	'n	1	5	,
	Date of purchase in case of self acquired property	w	,	14		n
	Cost of Land (in case of purchase)at the time of purchase	8	W	19	16	4
	Any Investment on the land by way of development, construction etc.		11	11	+	, ,
	Approximate Current market value	40,000 Rs.	V	4	4	
(ii)	Non-Agricultural Land Location(s) Survey number(s)	Mos	W.		- 5	4
	Area (Total measurement in sq. ft.)	4	11	11	ų.	6
	Whether inherited property (Yes or NO)		1,	n -		6
	Date of purchase in case of self acquired property	,	n	ħ	0	0
	Cost of Land (in case of purchase) at the time of purchase	4	,	ħ	١	*
	Any Investment on the land by way of development, construction etc.	1,	,	N	*	t.
	Approximate Current market value	**	11	y.	6	1,
(iii)	(including apartments) -Location(s) -Survey number(s)	V	7	*,	6	1,
	Built up Area (Total measurement in sq. ft.)	10	£#	/.	-,	1.

	V tether inherited property (* es or NO)	WID	MICO	Hell	MJEJ	MLY
	Day of purchase in case of self activitied property	N .	,	м.	h.	7
	Cost of property (in case of prechase) at the time of prechase	×	10	\n.	15	17
	Any Investment on the property by way of development, construction etc.	. 4.7	11	`	N	N
	Approximate Current market value	**	'n	ъ	b	14
iv)	Residential Buildings (including apartments,) -Location(s) - Survey number(s)	"	14	,	ħ	11
	Area (Total measurement in sq. ft.)	to .	11		7	b
	Built up Area (Total measurement in sq. ft.)	. 0	31	u ·		1)
	Whether inherited property (Yes or NO)	ъ	17	11		,b
	Date of purchase in case of self acquired property	10:	Mr.	3r	b	15
	Cost of property (in case of purchase) at the time of purchase	ч .	t _i		H.	1,
	Any Investment on the land by way of development, construction etc.	- 11	1,	"	n	1e
	Approximate Current market value	17	30	40	11	
v)	Others (such as interest in property)	11	ч	17	n	te
(vi)	Total of Current Market Value of (i) to (v) above	**	1+	14-	6	36

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:-(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of Ioan	ma	RW	109	149	NO
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of Joan	Las		١,	-4	`



	A-sy other liability	10 60	1,309	the P	NIEP	MIE
	Grand total of liabilities	1	,	35	1 50	,
(ii)	Dues to departments dealing with government accommodation		19	1,		
	Dues to departments dealing with supply of water	71		N .		**
	Dues to departments dealing with supply of electricity	10		,	33	34.
	Dues to departments dealing with supply of telephones/mobiles		4	4.	. N	19.
	Dues to departments dealing with government transport (including aircrafts and helicopters)	N	8.	-	~	
	Income Tax Dues	- 4	8	-	74	
	Wealth Tax Dues	н		11	- "	· · ·
	Service Tax Dues	1	11		1.	
	Municipal /Property Tax Dues			-		- 11
	Sales Tax Dues		19	10	11	1.
	Any other dues		14.	0	0.00	10
	Grand total of all Govt. dues	h	10		V	1

(7) Details of profession or occupation: a. Self.... partition. b. Spouse ... Here wife.

(8) My educational qualification is as under: I.A. (7. K. Colloge, Brof. Darbhayen)

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smt.Kum.
2.	Full postal address	VILL- Rempur Rowks, post- & Stear, Dayl-
3.	Number and Name of the constituency and state	78, Kushwar Steam
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	. BAP
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	10 3

	(c, Total number of Pending cases where the court (s) have taken cognizance			he	3		Men	
5	PATI of				Year for which I Income Tax Reti	4	Leaf Income Summe	
	Andrew Co.	Candidate		1120		1000		
_		Spouse:					**	
6.	(c)	Dependents Details	of Assets an	d Liabili	ities in rupees	1		
		Description	Self	Spous		Dependen	t-II Dependent-III	
Λ.		Moveable Asset (Total value)	729499	79100	MIN	Nell	Nell	
В.		Immovable Asset	40,000	1930)	"	11	g.	
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	NEW	14		. ,		
	(ii)	Approximate Current Market Price of Asset (Total Value)	**			"	п	
7		Liabilities	14	4	14	4	44	
		(i) Government dues (Total)	49	**	100	**		
		(ii) Loans from Bank, Financial Institutions and others (Total)	¥Ŷ	-	**		11	
8.	(4	ighest educational qualific Give details of School / Un urse) (Name of the Schoo	iversity educ	ation wit		e certificate	/ diploma/ degree	

VERIFICATION

1, the depor	nenf, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the
best of my	knowledge and belief, no part of it is false and nothing material has been concealed there from. I further
declare that	

(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;

(b) L my spouse, or my-dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

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verified atthis the.	day of	and the same of th

STISTED SALES

Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Nothry

3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned

4. The affidavit should be either typed or written legibly and neather